

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLEO.A. 64.....OF 88.....

NAME OF THE PARTIESChandrika Prasad.....Applicant

Versus

.....Commandant 3rd Bn. Jat Regiment.....Respondent

Part A.

Sl.No.	Description of documents	Page
1	General Index	1
2	Order sheet	2
3	Judgment dated 31-3-89 on order sheet =	
4	petition along with annexes dated 20-7-88 - 16	
5	power	1
6	Aff. memo	
7		
8		
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10		
11		
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14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 26/12/2011

Counter Signed.....


Section Officer in charge


Signature of the
Dealing Assistant

(9)

B/1

Annexure - A
CAT- 82
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE Reg. CA. No 64 of 1988 (C)

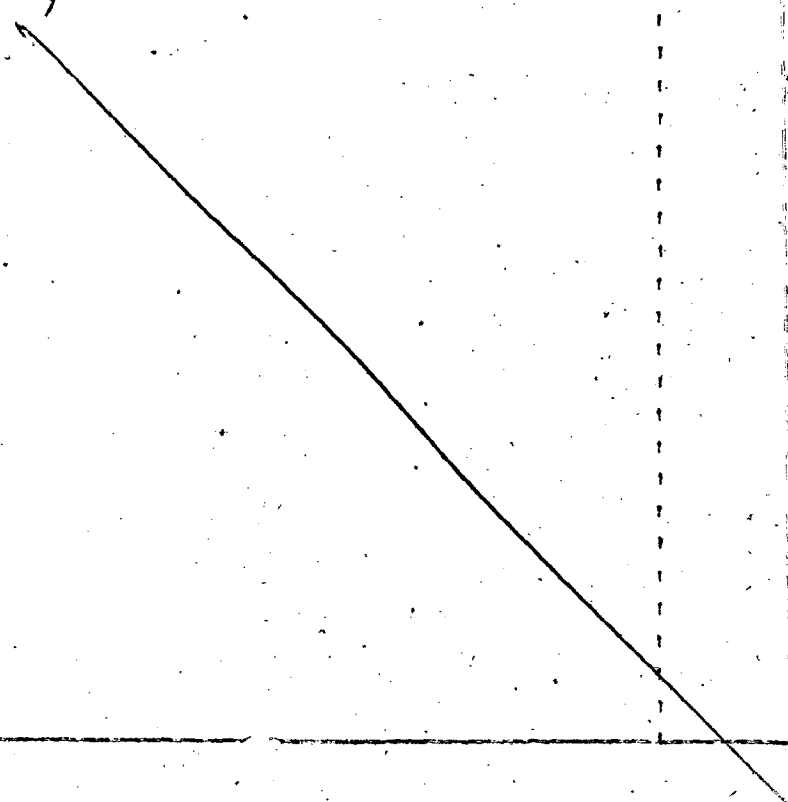
Name of the Parties Chandrika Prasad

Versus

Commandant 3rd Bn. Jat Regiment

Part A, B and C

Sl. No.	DESCRIPTION OF DOCUMENTS	PAGE
A1	General Index - - - -	1
A2	Order sheet - - - -	2
	{ Judgement dated 31-3-89 { on order sheet.	-
A3	Petition of Balang with annexes dated 20-7-88.	16
B1	Vakalatnama (Lawyer) -	1
B2	Office Memo - - - -	1



500
20/7

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 64 of 198 d (L)

APPLICANT (s) Chandrika Pal.

RESPONDENT(s) Commdt. 32 Battalion Inf Regt
56 APO

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	yes
2. (a) Is the application in the prescribed form ?	yes
(b) Is the application in paper book form ?	yes
(c) Have six complete sets of the application been filed ?	3 copies of the application have been filed.
3. (a) Is the appeal in time ?	No
(b) If not, by how many days it is beyond time ?	more than 2 years.
(c) Has sufficient case for not making the application in time, been filed ?	no
4. Has the document of authorisation/Vakalat-nama been filed ?	yes
5. Is the application accompanied by B. D. /Postal-Order for Rs. 50/-	yes - DD 052814 5 A-10/7/00
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	yes
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	yes

Particulars to be ExaminedEndorsement as to result of Examination

- (c) Are the documents referred to in (a) above neatly typed in double space ? *yy*
8. Has the index of documents been filed and paging done properly ? *yy*
9. Have the chronological details of representation made and the outcome of such representations been indicated in the application ? *yy*
10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal ? *NO*
11. Are the application/duplicate copy/spare copies signed ? *only 2 copies are signed.*
12. Are extra copies of the application with Annexures filed ?
- (a) Identical with the original ? *yy*
- (b) Defective ? *A*
- (c) Wanting in Annexures *—*
- Nos...../Pages Nos..... ?
13. Have file size envelopes bearing full addresses, of the respondents been filed ? *yy*
14. Are the given addresses, the registered addresses ? *yy*
15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yy*
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *N.A.*
17. Are the facts of the case mentioned in item No. 6 of the application ?
- (a) Concise ? *yy*
- (b) Under distinct heads ? *yy*
- (c) Numbered consecutively ? *yy*
- (d) Typed in double space on one side of the paper ?
18. Have the particulars for interim order prayed for indicated with reasons ? *yy*
19. Whether all the remedies have been exhausted. *As per col. 9, applicant has stated that he had represented against impugned order on 10/7/86 but regarding copy nothing has been mentioned in the application. Submitted for order, as may be deemed necessary.*

*RLS,**Signature (9/7)*

24/11/88

Hon. D.S. Mishra - Am.
Hon. G.S. Sharma - Jm

None is present
for the applicant, the
case is adjourned to
23/12/88 for hearing.

Jm

Am.

Am

23-12/88 No sitting, Adjourned to 20-2-89.
For hearing

20-2-89

Am
No sitting, Adjourned to 23/12/88
8/3/89. For admission

Am
20/2

8/3/89.

Hon. Justice Kameshwar Nath, V.C.
Hon. Ajay Solmi, Am.

On the request of Shri I.B. Singh, learned
Counsel for the applicant the case will stand out
and be listed for orders on 28-3-89
on account of the illness of the
applicant.

Am.

VC.

Am

O.A. No. 64/88 (L)

Hon'ble Mr. D.S. Mishra, A.M.
Hon'ble Mr. D.K. Agrawal, J.M.

(A2/2)

28/3/89

None is present for the applicant.
The case he listed for orders
on 31-3-89.

J.M.

A.M.

30/3/89

OK

This case is prima-facie time-barred vide Hon'ble Court's order dt. 20-7-88, The case is being adjourned since then by the Hon'ble court on the request of Learned Counsel for applicant- Submitted for orders.

30/3/89

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

31/3/89

None is present for the applicant.

No one was present for the applicant on the earlier dates also. It appears that the applicant is not interested in prosecuting the case. The case is dismissed ⁱⁿ default on the part of the applicant.

J.M.

A.M.

(sns)

A3
1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLAHABAD

BA. 64/80 (L)

Chandrika Prasad

.... Applicant

Versus

Commandent, 3rd Bn. Jat Regiment

.... Respondent.

I N D E X

Sl.No.	Particulars	Page No.
1.	Application U/s. 19 of the Administrative Tribunals Act	1 to 6
2.	<u>ANNEXURES</u>	
	1. Copy of the order dt. 1.6.86	7
	2. Copy of the order dt. 18.6.86	8
	3. Copy of the order dt. 19.6.86	9
	4. Representation dt. 10.7.86	10 to 12
3.	Vakalatnama	13

July 18, 1988

HB Singh Adv.
(counsel for claimant)

List this case

on 20.07.88

Noted for 20.7.88
For. Sri HB-Singh Adv.

19.7.88

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A3
2

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS
ACT, 1985

DATE OF FILING - th September 1987

REGISTRATION NO. -

Signature

Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,
ALIAHABAD

BETWEEN

Chandrika Prasad aged about 36 years

son of Sri Garibe

.... Applicant

AND

Commandant, III Bn. Jat Regiment,

56 A.P.O.

.... Respondent

DETAILS OF APPLICATION

1. Particulars of the applicant :

- Postal order NO. D.D 067814*
- | | |
|---|---|
| i. Name of the applicant | - Chandrika Prasad |
| ii. Father's name | - Sri Garibe Prasad |
| iii. Designation and office
in which employed | - Civilian Washerman,
III Buttalian, Jat Regiment |
| iv. Office Address | - C/o. Captain Quarter Master
III Bn. Jat Regiment,
56 A.P.O. |
| v. Address of the
service of all the
notices. | - Village Deputy Ganj, Post
Utratia, District Lucknow |

L. T. Chandrika Prasad

~~19/09/87~~

1/28/87

A3.
3

- 2 -

2. PARTICULARS OF THE RESPONDENTS

- | | |
|---|------------------------------------|
| i. Name and designation of the respondent | Mr.
Commanding Officer |
| ii. Office address of the respondent | III Bn. Jat Regiment,
56 A.P.O. |
| iii. Address for service of all notices | III Bn. Jat Regiment,
56 A.P.O. |

3. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE

- | | |
|------------------------|--|
| i. Order No. | Q/2271/59 |
| ii. Date | 19.6.86 |
| iii. Passed by | Commanding Officer, Jat Regiment. |
| iv. Subject in brief - | The applicant was appointed as Washerman and worked for 1 1/2 years without any break, in III Bn. Jat Regiment, at Lucknow. The applicant's services were dismissed showing due to unsatisfactory work by illegal order dated 19.6.1986 without giving any kind of opportunity. |

OF THE
4. JURISDICTION/EX TRIBUNAL :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. LIMITATION :

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. FACTS OF THE CASE :

- | | |
|----|---|
| i. | That the applicant was employed as Washerman in 3rd Battalion, Jat Regiment and completed his 1 1/2 years in service without any any break. The said |
|----|---|

LTI Chandraba Pbd

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- 3 -

employment was given to the applicant due to the previous expenses of the applicant in Dec. 1984.

- ii. That before that appointment of the applicant, he was medically examined and thereafter he was appointed. The applicant was originally directed to work and no appointment letter was given to the applicant.
- iii. That surprisingly the applicant was served with a termination notice passed by Sri R.J. Sharma, Captain, Quarter Master, on behalf of the Commanding Officer, vide which the applicant was informed that he will be removed from service w.e.f. 15.6.1986.
- iv. That thereafter another letter was received by the applicant on 18.6.1986 passed by the same officer vide which the previous order of the removal of the applicant was cancelled.
- v. That on 19.6.1986, a fresh order was issued giving one month's notice to the applicant for the removal of the name of the applicant from employment. This order was also passed by the same officer Sri R.J. Sharma, Captain, on behalf of the Commanding Officer.
- vi. That in the said order dated 19.6.1986, it was again shown that the petitioner's services were unsatisfactory and therefore the services of the applicant were ordered to be removed w.e.f. 19.7.86.
- vii. That the work and conduct of the applicant has always been satisfactory and no complaint of any nature was ever made by any authority against the work and conduct during the tenure of the service.

~~1-1-1987~~ COPY

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1/13/87 JAD

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- 3 -

viii. That no opportunity of any kind was given to the applicant before passing the impugned order under challenge. Neither any Charge-sheet, nor any Show Cause Notice nor any kind of letter was issued against the applicant.

ix. That the name of the applicant cannot be removed from the service on the ground of unsatisfactory work without giving any opportunity to the applicant.

7. RELIEF SOUGHT FOR :

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs -

- i. That the order of removal of the applicant's name from service dated 19th June 1986 be set aside and
- ii. the respondent may be directed to treat the applicant continued in service and to award all consequential benefits to the applicant.

8. INTERIM ORDER PRAYED FOR :

As the impugned order of removal of the name of the applicant from the service is illegal and in violation of principles of natural justice, the petitioner/applicant may be ~~app~~ allowed to perform his duties as 'Washerman' in 3rd Battalion, Jat Regiment and the applicant is ready to serve anywhere in India.

9. DETAILS OF REMEDIES EXHAUSTED :

- i. After receiving of the order, the petitioner sent a representation to the Adjutant General, Army Head Quarter (AG Org. -2), BHQ, P.O. New Delhi on 10th July 1986, copies to Head Quarter (Central Command)/41 Infantry Bregadier, alongwith 3rd Bn. Jat Regiment.

- ii. Commandent, III Bn. Jat Regiment, 56 A.P.O. dated 9.6.86 with a copy to Commander 41 Inf. Bregadeir,

LTEC Handwritten

1/3/87

C/o. 56 A.P.O. .

3. To Commander, 3rd Bn. Jat Regiment through Counsel of Applicant on 1st Aug. 1986.

No reply has been communicated to the petitioner till date against any of the representation.

10. MATTER NOT PENDING WITH ANY OTHER COURT ETC :

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. PARTICULARS OF BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :

1. Name of the Bank on which drawn
2. Demand Draft No.

12. DETAILS OF INDEX :

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. LIST OF ENCLOSURES:

- i. Photo copy of the termination order dt. 1.6.86
- ii. Order of cancellation of the aforesaid order dt. 18.6.1986.
- iii. Order of removal of petitioner from service dt. 19.6.1986
- iv. Representation to Adjutant General, Army Headquarter dt. 10.7.86.

~~DATE 30/8/86~~

In verification :

I, Chandrika Prasad son of Sri Garibe Prasad aged about 36 years working as Washerman, 3rd Bn. Jat Regiment, C/o. 56, A.P.O. resident of Village Deputy Ganj, Utretia, Lucknow, do hereby verify that the contents from 1 to 13 are

LFI Chandrika Prad.

1/351 yf/le

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- 6 -

true to my personal knowledge and belief and that I have not
suppressed any material facts.

Place :

GTI Chandniba Prol

Date :

Signature of the applicant

To,

The Registrar,
Central Administrative Tribunal,
Additional Bench,
ALLAHABAD.

16817/nd

In the Central Administrative Tribunal,
Additional Bench, Allahabad.

13
d

Chandrika Prasad. - - - Applicant.

vs

Commandant, 3rd Bn, Jat Regiment - - Respondent

Annexure No. 1

~~TRUE COPY~~

1/3/51/2/2

2-1 Chandrika Prasad

①

Annexure No. 1

13/9

तीसरी वलांलयन जोड. राजमन्ड
माफत 56 रु० गो०डा०

वैयु 2271

01 जुन 86

रिवाजलयन पाला
चन्दीका प्रसाद

नाकरी से हटाते हूँ

आपका सूचित किया जाता है कि आपकी नाकरी
रगलाष जनक न होने के कारण आपका नाकरी से हटाया
जाता है। नाकरी से हटाने की तारीख 15 जुन 86 है।

आ. जौ. शमा

(आर० जौ० शमा)

चेलान

कवाटर गार-22

होत कमान आप्यकारी

L-TJ Chanduiba Patel

1381/86

In the Central Administrative Tribunal A3
10
Additional Bench, Allahabad.

Chandrika Prasad - - - - - Applicant

vs

Commandant, 3rd Bn, Jat Regiment - - - ~~Off~~ Respondent

Annexure No-2

L.T. I. Chandrika Prad.

1987 Feb

Annex No. 2

विश्वी व्यापार आर. डी. वि. वि.
आगत 56 ए. सी. आर.

11

22/2/71

18 जुन 86

विश्वी व्यापार
-व्यापार प्रसार

शैली से हटने देव

आपको सूचित किया जाता है कि उपरोक्त विवरण
का वन क्रमांक नं. 22/2/71 नारिक 01 जुन 86 को
रद्द घोषित किया जाता है।

2.4.71. नै. 21.11

(आर. डी. आर.)

कलान

काकर आर

कुल कमान अधिकारी

LTI Chandrab offed,

11/5/71

In The Central Administrative Tribunal
Additional Bench, Allahabad

A3
12

Chandrika Prasad — — — — — Applicant

$\frac{w}{s}$

Commandant 3rd Bn. Tal Regiment — — Respondent —

Annexure No. 3

1351/2

U.T. Chandrika Prad.

तीसरी जलपिम्पण जाट रेजिमेंट
मार्फत 56 एच पी 0 ओ०

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५२५/२२७१/५९

19 जुन ४८

सिद्धलिपि जोषी

नौकरी से हटाने हेतु सुचना

आपकी नौकरी समाप्त करने हेतु आपको एक माह पूर्व जानकारी पत्र दिया जाता है तथा सूचित किया जाता है कि आपकी नौकरी सतोष जनक न होने के कारण आपको एक माह के बाद नौकरी से हटा दिया जायेगा।

345. $\frac{1}{2111}$

(आर० जी० शर्मा)

450112

बलदेव मल्लिक

कृते कमान अधिकारी

142515

L.T.F. Chandraba Reddy / BSM

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14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,
ALLAHABAD

Chandrika Prasad

.... Applicant

Versus

Commanding Officer, 3rd Bn. Jat Regiment.... Respondent

ANNEXURE NO. 4

From : Civil Washerman, Chandrika Prasad
3rd Battalion, Jat Regiment
C/o. 56 A P O

To : The Adjutant General
Army Headquarters
(AG Org-2)
DHQ PO New Delhi

Subject : Adjustment of Casual Employees.

Respected Sir,

I, the undersigned most respectfully submit the following of my humble submission for favour of your kind consideration and sympathetic action please.

2. That I was originally employed as a Sweeper in the 8th Bn of Kumaon Regt. when it was stationed in Lucknow. Reason best known to the authority, I was re-employed as Washerman after six months of my continued service in the former category, As Washerman, I continued my service for more than 2 years without any break.

3. This Battalion was replaced in its location during 1978 and I was employed in the same category as Washerman by the 11th Bn. of Kumaon Regt. duly sponsored by the Employment Exchange, Lucknow. I, in the category served for 2 years continuously with no break in service and I was granted annual increment also as and when fall due.

4. 11th Bn of Kumaon Regt. was replaced by the 2nd Bn of Rajput Regt. in the later part of 1980 and I was employed as Mali as regimental employee and was paid an amount of Rs. 200 per month from the Regimental fund till this Battalion was replaced by 3rd Bn. the Jat Regiment in Dec. 1984.

5. I was employed by the 3rd Bn. the Jat Regt. as Washerman and I was paid regularly to the entitlement of a Central Govt. employee till this day with break after one year of service and continue to serve this Bn. till this day.

6. Unfortunately, I was served with a termination notice

L.T.I Chandrika Prasad

As
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by this Bn. intimating me that my services will be terminated on the 15th of June 86 assigning a reason which do not earn any justification in doing so and 15 days of time as notice period also do not justify.

7. Under such compelling circumstances, I was obliged to represent and in response the above notice served on me on the 1st of June 86 was cancelled and intimated me on the 18th of June 86. Copy of both the letters are enclosed for your kind perusal. In their letter dated 18th June there is no mention of terminating my service but I was informed verbatim that my services will be terminated after one month from the date of issue of the latter cancelling the earlier letter.

8. In the context of my above submission you may kindly note that it is apparent from the nature of my employment that no efforts had ever been taken by any of the Battalions as my employer to have me employed as regular employees in any other establishment in the Defence considering the continuous period of service at length in every stages of employment. This may also be added that on every occasion of my employment, I was medically examined of my age and fitness required for employment in the capacity as I was employed.

9. Under the circumstances, as I have prayed and PRAY that you may kindly consider my case and consider my adjustment in the alternative employment if permissible under SAO 8/S/76 and Article 26 of CSR Vol. I.

10. In the end I take a liberty to submit to you to earn your sympathy on the plight of a poor employee who has dedicated his loyal and sincere service for the last 9 years and wasted his energetic part of life. Now at this stage I do not earn the eligible age for fresh employment in the Govt. service and I being an ignorant of the service rule, my service interest are not looked into by any of the Battalions I have served.

11. While concluding my humble appeal I would like to submit that I do not have any other source of earning for the maintenance of my family. The denial of an alternative employment at this stage will make me helpless and cause starvation.

12. For the act of your kind consideration, I shall ever pray Sir.

13. Thanking you,

Dated : 10th July 86

Yours faithfully,
T.I.

(CHANDRIKA PRASAD)

Civil Washerman
Village-Deputy Ganj,
PO Utratia; Distt. Lucknow

11358
LTI Chandrika Prasad.

AB
16

- 3 -

Copy to -

1. The Headquarters (A Bench)
Central Command (AC Branch)
Lucknow - for information and necessary
action , deem , in the case
please.
2. 41 Inf. Bde
C/o. 56 APO - with request to consider
on the submission please.
3. 3rd Bn. the Jat Regt.
C/o. 56 APO - for information please.

LT I Chandu'ba Adl

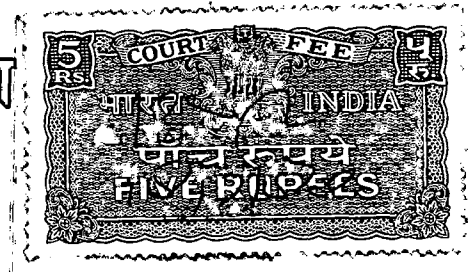
TRUE COPY

1387 fpt

समन्त माननीय उच्च न्यायालय, खण्ड पीठ, लखनऊ ।

व अद्यत श्रीमान... Central Administrative Tribunal ... महोदय

वकालतनामा



वादी [अपीलेंट] ✓

प्रतिवादी [रेस्पॉन्डेंट]

... .. Chandrika Basu (वादी मुद्दाई)

बनाम

... .. Union of India प्रतिवादी मुद्दाअलेह
Claim No. 4/1987
न० मुद्दमा ... सन् १९८८ पेशी की तारीख ... १९८८ ई०

ऊपर लिखे मुद्दमा में अपनी ओर से श्री आई० बी० सिंह, एडवोकेट, १-कसरबाग संगीत विद्यालय के सामने लखनऊ, महोदय को अपना पक्ष नियुक्त करके प्रतिज्ञा (इजराए) करता हूं और लिखे देता हूं इस मुद्दमा में पक्षील महोदय स्वयं अथवा अन्य पक्षील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से छिगरी जारी करावें और रुपया वसूल करें या मुल्हनामा या हकबाल दावा तथा अपील व निगरानी हमारी ओर से एखारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुद्दमा उठावें या कोई रुपया जमा करें या हमारी या पिपक्ष (करीबखानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्त-खती) रसीद से लेवें या पंच नियुक्त करें, वकील महोदय द्वारा जो गई यह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर समय-समय पर अपने पैरोकार को भेजता रहूंगा और मुद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है तो उसकी जिम्मेदारी मेरे वकील पर नहीं होगी । इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

L.T.I. Chandrika f.d.

हस्ताक्षर

साक्षी (गवाह) साक्षी [गवाह]

दिनांक महोना सन् १९८८

accepted

13/5/88

Signature

... ..

Executive Board

.... Applicant

V. ...

Executive,

.... ...

...

No.	Description	Page No.
1.	Application of	2 to 6
2.	...	
	1. Copy of the order no. 803.05	7
	2. Copy of the order no. 803.06	8
	3. Copy of the order no. 803.07	9
	4. Copy of the order no. 807.03	10 to 12
3.	...	13

2. The date of the application is: 10 September 1957

3. The name of the person making the application is: John Doe

4. The name of the person to whom the application is made is: John Doe

5. The name of the person to whom the application is made is: John Doe

6. The name of the person to whom the application is made is: John Doe

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26. The name of the person to whom the application is made is: John Doe

will be no opportunity of any kind was given to the applicant before passing the alleged order under challenge. Neither any charge-sheet, nor any show cause notice nor any kind of notice was issued against the applicant.

12. That the name of the applicant cannot be removed from the service on the ground of unsatisfactory work without giving any opportunity to the applicant.

7. Prayer for relief :

In view of the facts stated in page 6 above, the applicant prays for the following reliefs -

1. That the order of removal of the applicant's name from service dated 19th June 1963 be set aside and
2. The respondent may be directed to treat the applicant continued in service and to grant all unaccounted benefits to the applicant.

8. Submissions in support of prayer :

In the alleged order of removal of the name of the applicant from the service is illegal and in violation of principles of natural justice, the petitioner/applicant may be directed to perform his duties as "Assistant" in the rank of J.A. and respondent and the applicant is ready to serve anywhere as India.

9. Prayer for costs :

In the receiving of the order, the petitioner must be reimbursed to the respondent's cost. Any award granted for cost of Rs. 100. was valid on 20th July 1963, cost of Rs. 100. (including cost of Rs. 100) and any other costs alongwith Rs. 100. for the respondent.

11. Conclusion : The respondent, J.A. and J.A. dated 19.6.63 may be directed to set aside the order of removal of the name of the applicant from the service and to grant all unaccounted benefits to the applicant.

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Annexure No. 1

गिरणी बटालियन जोड़ राजमन्ट
माफत 56 रु० पी० आ०

वै० 2271

०१ जून ८६

रिवाजतया धावा
चुकी का प्रस्ताव

नाकरी से हटाने हेतु

आपका सूचित किया जाता है कि आपकी नाकरी
सालाना जनक न होने के कारण आपका नाकरी से हटाया
जाता है। नाकरी से हटाने की तारीख 15 जून ८६ है।

आइ. जी. 2121

(आर० जी० शमा)

व्य० ल०

कवाटर गारड

हैं वह अमान आपकी

Annexure No. 2

जौहरी ब्रह्मसिंह जगद रेजिमेन्ट

मार्फत 56 ए०पी० आ०

कस्यु/2271

18 जुन 86

मिनिस्त्रियन व्योवी

चन्द्रिका प्रसाद

जौहरी से हटने हेतु

आपको सूचित किया जाता है कि उपरोक्त ब्रह्मसिंह
का पत्र क्रमांक ज० कस्यु/2271 तारीख 01 जुन 86 को
रद्द घोषित किया जाता है।

3.41. जे. 21मा

(आर० जे० आर्मा)

कप्तान

क्वाटर मास्टर

कृत कमान अधिकारी

Annexure No. 3

दोसरी जटिलिज्ज अरु रेजिमेन्ट
मार्फत 56 एच पी ० सो०

क्यू/2271/59

19th जुन 86

सिविलियन दोषी

चण्डीका आफ्नो नौकरी से हटाउने हेतु सूचना

आफ्नो नौकरी समाप्त करेने हेतु आफ्नो एक मात्र
पूर्व जानकारी पत्र दिया जाता है तथा सूचित किया जा रहा
है कि आफ्नो नौकरी सर्वोप जजक न होजे के कारण
आफ्नो एक माह के बाद नौकरी से हटा दिया जायेगा।

आ. जे. शर्मा

(आर. ० जे. ० शर्मा)

कमिश्नर

नवाटार मण्डल

पूर्व कमान अन्तर्गत

सि. २२७१/५९

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